

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 37

CP 1498/2019 CA 3216/2019 CA 40/2020 CA 473/2020 IA 28/2021

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

JUSTICE SH. VIRENDRASINGH BISHT(Retd.)
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **31.08.2023**

NAME OF THE PARTIES: - **ITC LTD & ANR V/s HOTEL LEELA VENTURES LTD & ORS.**

Section 241(1),244(1) of the Companies Act, 2013

ORDER

Ms. Tanya Chaudhary Ld. Counsel appearing for the applicant & Mr. Rohit Gupta, Ld. Counsel appearing for the Respondent no. 16, Mr. Rohan Kadam Ld. Counsel appearing for the Respondent's no's 2,3,7 to 14 & Ms. Rohini Jaiswal Ld. Counsel appearing for the Respondent no. 1 are present.

In this matter, an application seeking waiver of conditions under Section 241-242 is pending under MA 1544/2019 which was Reserved for orders in the past. However, no order was passed. In view of change in the constitution of Bench and members presiding over the Bench are not serving as Members, MA 1544/2019 is de-reserved.

List this application along with CA 3216/2019, CA 40/2020, CA 473/2020 and IA 28/2021, which are applications seeking amendment in the prayers/petitions. Ld. Counsel appearing for the Respondent shall be at liberty to file Reply within a period of four weeks.

MA 1543/2019

Not on Board. Taken On board. While preparing the order it is noticed that the copy of the petition is neither available on the DMS portal nor in physical mode. Accordingly, the applicant/respondent, as the case may be, is directed to file the hard copy of this application before the Bench for passing of order.

List this matter on Board on 10.10.2023.

CA 3216/2019, CA 40/2020, CA 473/2020, IA 28/2021, MA 1544/2019

List these applications on Board on 10.10.2023.

Sd/-

**PRABHAT KUMAR
Member (Technical)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
Member (Judicial)**

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